

**HIGH COURT OF KARNATAKA
DHARWAD BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 30TH JANUARY 2017**

Priority will be given to old cases

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble Mr. Justice Anand Byrareddy & Hon'ble Mr. Justice K.Somashekar</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>CCC (Criminal) -Admissions, Orders & Hearing</p> <p>Referred Criminal Cases -Admissions, Orders & Hearing</p> <p>Regular First Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>Specially assigned cases</p> <p>(FRIDAYS) Only urgent and Date given Division Bench matters</p>	2
2	<p>Hon'ble Mr. Justice Anand Byrareddy (FRIDAYS - AFTER COMPLETION OF DIVISION BENCH MATTERS)</p> <p>Miscellaneous First Appeals (MVC) - Admissions and Hearing</p> <p>Specially assigned cases</p>	2

<p>3</p>	<p>Hon'ble Dr. Justice Vineet Kothari & Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service & Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals- (Division Bench Matters) (MVC, WC, LAC, MC & Misc. AA, BPT, ESI, FERA/FEMA, GW, MC/FC, IA, IDA, ISA, RCT, RES, SFC, SMA, AP.IM) -Admissions, Orders & Hearing</p> <p>Execution First Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>Execution Second Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) & other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) -Admissions, Orders & Hearing,</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA & CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental & Engineering – Fee Structure and Seat Matrix -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) -Preliminary Hearing / Admissions, Orders and Hearing</p>	<p>3</p>
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	<p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Referred Writ Petitions and Civil Cases -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under Goonda Act, 1985 -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>CCC (Civil) -Admissions, Orders & Hearing</p> <p>Specially assigned cases</p> <p>(FRIDAYS) Only urgent and Date given Division Bench matters</p>	
4	<p>Hon'ble Dr. Justice Vineet Kothari (FRIDAYS - AFTER COMPLETION OF DIVISION BENCH MATTERS)</p> <p>Writ Petitions (Service, Labour and GM-RES) upto 2015 - Preliminary Hearing in 'B' Group & Hearing</p> <p>Specially assigned cases</p>	3
5	<p>Hon'ble Mr. Justice L.Narayana Swamy</p> <p>Writ Petitions (Service, Labour, GM-CPC, GM-KEB, HRC, Excise, Cinema, MV, LR, KLR, KLRA, LA, LB, CS, APMC, Education, GM, KDR, KVOA, SC/ST and ULC) -Preliminary Hearing / Admissions, Orders & Hearing</p>	4

	<p>Writ Petition (Tax) and Sales Tax Revision Petitions (SB matters) -Preliminary Hearing / Admissions, Orders & Hearing Specially assigned cases</p>	
6	<p>Hon'ble Mr. Justice S.N.Satyanarayana</p> <p>Regular First Appeals - Admissions, Orders & Hearing</p> <p>Regular Second Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous First Appeals (MVC, WC, LAC and Misc. - AA, BPT, CPC, IA, ILA, INA, ISA, MPA, PA, RAIL, RCT, SFC, TU, MH & AP.IM) - Admissions, Orders & Hearing</p> <p>Execution First Appeals - Admissions, Orders & Hearing</p> <p>Execution Second Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders & Hearing</p> <p>CRP, CP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters -Admissions, Orders & Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act – 1996 - Admissions, Orders & Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	5

7	<p>Hon'ble Mr. Justice K.N.Phaneendra</p> <p>Criminal Appeals (Single Bench Matters) - Admissions, Orders & Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders & Hearing</p> <p>Criminal Petitions of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	6
8	<p>Hon'ble Mr. Justice K.Somashekar (FRIDAYS - AFTER COMPLETION OF DIVISION BENCH MATTERS)</p> <p>Miscellaneous First Appeals (MVC) - Admissions and Hearing</p> <p>Specially assigned cases</p>	7
9	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar (FRIDAYS - AFTER COMPLETION OF DIVISION BENCH MATTERS)</p> <p>Regular Second Appeals – Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	8

NOTE:-

1. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest cases pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list. The learned counsel are requested not to seek adjournments in old cases.**
2. **Old Final Hearing matters year wise will be listed as per roster exclusively on THURSDAYS for Hearing. No matters will be taken up for Admissions and Orders on that day, except with the prior permission of the Court. Advocates are requested not to seek adjournments in the cases listed before the Courts on Thursdays.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Cr.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. Advocates seeking urgent Preliminary Hearing / Admissions and Orders, shall move memos before the concerned Hon'ble Benches or before the Deputy Registrar.
5. The learned Advocates are requested not to seek adjournments before the Single Bench and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
6. No case will be entertained at the residence of the Hon'ble Judges without the specific orders of the Hon'ble The Chief Justice and in case the Hon'ble The Chief Justice is not available, the next Senior most Judge available.
7. Advocates are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

Sd/-

(P.N.Desai)

Registrar (Judicial)

Date: 26.01.2017

**HIGH COURT OF KARNATAKA
DHARWAD BENCH**

**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN
DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Bench will take up matters mentioned against their names whenever Their Lordships sit single.

Sl. No.	Name of the Hon'ble Judge	Subjects
1.	Hon'ble Mr. Justice Anand Byrareddy	Miscellaneous First Appeals (MVC) - Admissions and Hearing
2.	Hon'ble Dr. Justice Vineet Kothari	Writ Petitions (Service, Labour and GM-RES) upto 2015 - Preliminary Hearing in 'B' Group & Hearing
3	Hon'ble Mr. Justice K.Somashekar	Miscellaneous First Appeals (MVC) - Admissions and Hearing
4	Hon'ble Mr. Justice Sreenivas Harish Kumar	Regular Second Appeals - Admissions, Orders and Hearing

By Order of Hon'ble The Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**

Date: 26.01.2017

High Court of Karnataka
Bengaluru,
Dated:26th January 2017

NOTIFICATION NO. HCDB - 15 / 2017

The sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from **Monday the 30th January 2017** are arranged as mentioned below:

Sl. No.	Name of the Hon'ble Judge	Court Hall No.
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mr. Justice Anand Byrareddy	2
3.	Hon'ble Dr. Justice Vineet Kothari	3
4.	Hon'ble Mr. Justice L.Narayana Swamy	4
5.	Hon'ble Mr. Justice S.N.Satyanarayana	5
6.	Hon'ble Mr. Justice K.N.Phaneendra	6
7.	Hon'ble Mr. Justice K.Somashekar	7
8.	Hon'ble Mr. Justice Sreenivas Harish Kumar	8

By Order of Hon'ble The Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**